



Sr. No.	Date	Orders
		<p data-bbox="448 259 740 300">% 13.12.2004</p> <p data-bbox="448 353 1305 398">Present: Mr. Sanjiv Khanna for the appellant.</p> <p data-bbox="448 495 842 539">+ <u>ITA No.769/2004</u></p> <p data-bbox="448 636 1573 1525">In view of the decision of the Apex Court in the cases of ONGC, MTNL and other similar cases, in the instant case, the parties being the Government of India (Revenue) and the National Thermal Power Corporation of India Ltd (a public sector undertaking), the learned counsel for the appellant submits that he has moved for permission of the high powered committee for their clearance. In view of this, we are disposing of this appeal at this stage. It would be open to the appellant to revive the appeal after the clearance is granted. The appeal is disposed of accordingly.</p> <p data-bbox="1150 1599 1469 1704"><i>[Signature]</i> CHIEF JUSTICE</p> <p data-bbox="1023 1733 1557 1839"><i>[Signature]</i> BADAR DURREZ AHMED, J</p> <p data-bbox="448 1845 831 1935">December 13, 2004 rg</p>